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7. We direct the Resolution Professional to place the information/ documents, received from the applicant after expiring of the EOI submission date, before the CoC for their consideration. The CoC may consider the same in accordance with law and decide the future course of action.
8. List this IA on **12.02.2024** for hearing.

IA Nos. 3176/2023, 3213/2023, 3249/2023, 3648/2023, 3669/2023 –

1. Ms. Aakanksha Nehra, Advocate appeared for the Applicant.
2. Mr. Ameya Gokhale, Advocate i/b Shardul Amarchand Mangaldas & Co. appeared for the Respondent no. 2 & 3.
3. Learned Counsel for the Respondent is directed to place on record the transaction trail along with the relevant part of the bank statement of Rolta Pvt. Ltd. to substantiate their arguments that the transactions arose from the receipt of money on behalf of Rolta India Limited by the Respondents in view of the freeze of the bank account of the Corporate Debtor.
4. List these IAs' on **22.02.2024** for hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Sapna